



**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

23/09/2019

O.A./260/626/2019

PRASANTA KUMAR SAHOO

-V/S-

EMPLOYEES STATE INSURANCE CORPORATION

ITEM NO:18

FOR APPLICANTS(S) Adv. : MR.S.PATTNAIK

FOR RESPONDENTS(S) Adv.: NONE FOR THE RESPONDENTS

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsel for the applicant. Grievance of the applicant in this O.A. is that although he had officiated against two posts, additional pay & allowance as per the provisions, have not been allowed to him. He has made a representation dated 27.12.2017 (A/2 series to the O.A.), which is pending with the authorities. Learned counsel for the applicant further submitted that grievance of the applicant will be addressed if a direction is given to the respondents for consideration and disposal of the representation at A/2 series.</p> <p>In view of this submission, it is felt that there is no need to issue notice to the respondents and without expressing any opinion on the merit of the case, Respondent No.2/Competent Authority is directed to consider and dispose of the pending representation of the applicant at A/2 series to the O.A. as per the provisions of law and pass a speaking order, copy of which is to be communicated to the applicant within a period of three months from the date of receipt of this order. The applicant will be at liberty to send a copy of this order along with the Paper Book of O.A. and a copies of his representations dated 22.20.2018 and</p>

dated 27.04.2019 (A/2) to Respondent No.2 within a period of seven days from the date of receipt of a copy of this order.

With the aforesaid observation and direction, this O.A. is disposed of at the stage of admission itself, with no order as to costs.

Free copy of this order be made over to learned counsel for the applicant.

(GOKUL CHANDRA PATI)
MEMBER (A)